

[Pandit G. B. Pant]

there has been an interference with the freedom of the exercise of one's own religion and, to that extent, the charge can be levied against those who have attempted to do so.

I do not know how we come into this matter. I may say that every person is free to adopt whatever religion he likes and I personally have no grievance if any member of the Scheduled Caste chooses to owe allegiance to Buddhism. I respect Buddhism and no one can have any grievance on that score. But Buddhism demands a peaceful attitude towards everything and the avoidance of violence. I hope those who are ostensibly adopting this religion will in practice follow the doctrines of that religion.

Mr. Speaker: The adjournment motion itself shows that some persons were taken into custody, were charge-sheeted and punished and convicted. The charge is that these people were interfering and trying to remove the idol of Shri Ramachandra from the temple. The charge may or may not be true and it is not for this House to decide whether it is true or not. There are the courts. It is entirely a matter of law and order. It is exclusively within the jurisdiction of the Uttar Pradesh Government. Therefore, I am not called upon to give my consent to this adjournment motion.

Shri B. C. Kamble rose—

Mr. Speaker: I have heard him sufficiently.

PAPERS LAID ON THE TABLE

AMENDMENTS TO DISPLACED PERSONS (COMPENSATION AND REHABILITATION) RULES

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): I beg to lay on the Table, under sub-section (3) of Section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, a copy

of each of the following Notifications making certain amendments to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955:

- (1) Notification No. S.R.O. 300/R. Amdt. XI dated the 28th January, 1957.
- (2) Notification No. S.R.O. 382/R. Amdt. XII dated the 2nd February, 1957.
- (3) Notification No. S.R.O. 434/R. Amdt. XII dated the 9th February, 1957.

[Placed in Library. See No. S-26/57 (XV Session).]

AMENDMENTS TO ADMINISTRATION OF EVACUEE PROPERTY (CENTRAL) RULES

Shri Mehr Chand Khanna: I beg to lay on the Table, under sub-section (4) of Section 56 of the Administration of Evacuee Property Act, 1950, a copy of the Notification No. S.R.O. 667 dated the 2nd March, 1957, making certain amendments to the Administration of Evacuee Property (Central) Rules, 1950.

[Placed in Library. See No. S-27/57 (XV Session).]

BROCHURE RE: NATIONAL INSTRUMENTS FACTORY

The Minister of Industry (Shri Manubhai Shah): I beg to lay on the Table a copy of the brochure regarding the National Instruments Factory, Calcutta.

[Placed in Library. See No. S-51/57.]

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

"GO-SLOW" ACTION OF TELEGRAPH WORKERS

Shri Raghunath Singh (Varanasi): Under Rule 197, I beg to call the attention of the Minister of Transport

and Communications to the following matter of urgent public importance and I request that he may make a statement thereon:

'"Go-slow" action of telegraph workers':

The Minister of Transport and Communications (Shri Lal Bahadur Shastri): As the hon. Members are already aware, the "Go-slow" movement by a section of the telegraph traffic staff which commenced from the midnight between the 14th and 15th May, 1957 has now been called off. While this movement lasted, telegraph traffic from almost all the telegraph offices had become subject to heavy delays due to slowing down of work by the aforesaid employees. Hon. Members might perhaps be interested to know the figures relating to the messages despatched from the New Delhi Central Telegraph Office over the main circuits and by post for the 14th May, the date prior to the start of the "Go-slow" movement, for the 16th May, when the "Go-slow" movement was in full force and for the 20th May, when alternative arrangements were in operation. These figures were as follows:—

14th May—Number of telegrams sent over the wire ..	8,151
Number sent by post ..	Nil
16th May—Number sent over the wire ..	2,629
Number sent by post ..	2,265
20th May—Number sent over the wire ..	4,106
Number sent by post ..	975

This "Go-slow" movement was launched and continued for five days despite the fact that Government had already appointed a Telegraph Enquiry Committee, which was one of the important demands of the Union. This slow work caused much hardship to the public. However, the All-India Telegraph Traffic Employees Union sought an interview with the Minister of State, Shri Raj Bahadur, in this connection, which was granted on the 20th May. As a result of the

discussions at this meeting, the Union agreed to call off the "Go-slow" movement forthwith. I am happy to inform the hon. Members that telegraph working is now normal in almost all the telegraph offices in the country. I am glad that the representatives of the Union took the decision to withdraw the "Go-slow" movement and I hope it would be possible to resolve differences between the employees and the administration by negotiations and discussion rather than by resorting to methods which benefit nobody.

Shri Narayanankutty Memon (Mukandapuram): My name is wrongly included in the calling attention notice asking that a statement be made on the "Go-slow" movement by telegraph employees. I did not want a statement on the "Go-slow" movement; I specifically wanted to know about the refusal of the employees to work over-time according to the time-schedule mentioned in the Manual. "Go-slow" is not my point, even though it is printed on the form and the hon. Minister referred to it.

Mr. Speaker: I believe all these notices have been sent to the hon. Minister. I expected a consolidated statement to be made regarding all of them.

Shri Lal Bahadur Shastri: I think I have tried to cover all the points; but, if there is any special point which has not been referred to in my statement, the hon. Member can meet me and will explain it to him. But I think have tried to cover all the points.

Mr. Speaker: I shall look into this notice. If it contains any point which has not been answered here, I will send it to the hon. Minister. The hon. Member can talk to the hon. Minister and obtain the information, or if he wants it to be placed before the House once again, I will do so.